

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-370/ND/2020**

**IN THE MATTER OF:**

**M/s. Luxmi Electricals and Engineering Works**

**...PETITIONER**

**Vs.**

**M/s. SNG Techno Build Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 10.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Kushagra Bansal, Adv.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor is directed to take steps to file regarding efforts made by them to get the tracking report in the matter in compliance of the order dated 13.02.2020. Post the matter to 04.01.2021.

—sd—

**(V.K. Subburaj)  
Member (T)**

—sd—

**(P.S.N. Prasad)  
Member (J)**